



2026:AHC:11172

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19519 of 2025

Nitish Kumar Singh

.....Petitioner(s)

Versus

Union Of India And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Shiv Kumar, Shiv Poojan Yadav
Counsel for Respondent(s)	:	A.S.G.I., Jai Prakash Rai

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Shiv Poojan Yadav, learned counsel for the petitioner and Sri Rajeev Giri (A/R 0197/2012) holding brief of Shri Jai Prakash Rai, learned Standing Counsel, who appears for State-respondents.

2. The present petition has been filed for seeking following reliefs:

"I. Issue a writ, order or direction in the nature of Mandamus commanding the respondents to grant appointment to the petitioner on the post of Constable (General Duty) pursuant to SSC GD Recruitment, 2015; advertised by the Staff Selection Commission (CR) Allahabad (Prayagraj) within stipulated period.

II. Issue a writ, order or direction, in the nature of Mandamus directing the respondent authorities to decide the representation of the petitioners dated 30.11.2025 pending before the respondent No.3/Deputy Director Staff Selection Commission (Central Region) 34-A Kendriya Sadan M.G. Marg Civil Lines Prayagraj within stipulated period, otherwise it will be irreparable loss and injury to the petitioner.

III.....

IV....."

3. Today on the basis of the instructions, the counsel for the respondents submitted that the candidature of the writ petitioner has been rejected on 17.01.2019.

4. Learned counsel for the writ petitioner submits that he shall question the same while filing the present separate writ petition.

5. With the aforesaid observation, the writ petition is **disposed off**.

6. Instructions filed today are taken on record as marked as appendix A.

January 16, 2026
A. Prajapati

(Vikas Budhwar,J.)